

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 324/2023

(Arising out of impugned final judgment and order dated 30-09-2022 in MUA227 No. 6178/2022 passed by the High Court of Judicature at Allahabad)

NAVAL KISHOR SHARMA

Petitioner(s)

VERSUS

THE STATE OF U. P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.4282/2023-EXEMPTION FROM FILING O.T.)

Date : 23-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Mohammed Iftekhar Farooqui, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Shantanu Singh, Adv.
Mr. Ravi Sehgal, Adv.
Mr. Siddharth Thakur, Adv.
Ms. Aarushi Singh, Adv.
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned judgment and order passed by the High Court. The special leave petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

